

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.508/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this the 26th day of November, 1999

Shri Jagdish
s/o Shri Ram Dayal
Casual Gangman under PWI
Northern Railway
Patti
District Amritsar. ... Applicant

(By Shri B.S.Mainee, through Shri B.L.Madhok,
Advocate)

Vs.

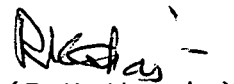
Union of India through

1. The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divl. Rly. Manager
Northern Railway
Allhabad.
3. The Divl. Rly. Manager
Northern Railway, Ferozepur.
4. The PWI, Northern Rly.,
Patti, Distt. Amritsar. ... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

Learned proxy counsel for the applicant seeks permission to withdraw the OA since the relief ~~granted~~^{granted} by the applicant has already been granted by the respondents. OA is disposed of accordingly. No costs.


(R.K.Ahooja)
Member(A)

/rao/